

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. 77/ 2005.

This, the 16th day of September 2005.

HON'BLE SHRI S.P. ARYA MEMBER (A)

Chandra Mohan, son of Late Chhedi Lal, resident of Mohalla-Bag Bijeshwar, Post-Ayodhya, District-Fiazabad.

Applicant

By Advocate:Shri C. L. Yadav.

Versus

1. Union of India through Secretary, Development (Handicrafts) New Delhi.
2. Development Commissioner (Handicrafts) West, Block-7, R.K. Puram, New Delhi.

Respondents.

By Advocate: Shri S. K. Awasthi.

Order (Oral)

By Hon'ble Shri S.P. Arya Member (A):

Heard.

2. The preliminary objection of limitation has been raised by the respondents. Counsel for the applicant, on the other hand, states that he has moved the application on 22.4.99 (Annexure-2) but neither it has been considered nor any orders have been communicated to the applicant as yet. Counsel for the applicant relies on (Annexure-1), which is the application on the prescribed form this also does not disclose where the applicant has been working.

3. In this view of the matter, unless the applicant discloses where his father was working there was no question for considering

his case. Accordingly, the application is disposed of. However, this would not preclude the respondents to consider his case in accordance with rules if the applicants submits a fresh application disclosing all relevant details. No costs.

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(S.P. ARYA)
MEMBER (A)

V,